

ITEM NO.43

COURT NO.8

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25504/2023

[Arising out of impugned final judgment and order dated 21-09-2022 in LAAS No. 640/2013 passed by the High Court for the State of Telangana at Hyderabad]

THE SPECIAL DEPUTY COLLECTOR LAND ACQUISITION

Petitioner(s)

VERSUS

G. JEEVESHWAR & ORS.

Respondent(s)

(IA No. 191544/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 25505/2023 (XII-A)

[IA No. 195043/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25506/2023 (XII-A)

(IA No. 195491/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25509/2023 (XII-A)

(IA No. 195036/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 22580/2023 (XII-A)

(IA No. 193944/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25508/2023 (XII-A)

[IA No. 194218/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 22581/2023 (XII-A)

(IA No. 195516/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25523/2023 (XII-A)

(IA No. 208833/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25526/2023 (XII-A)

(IA No. 217222/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25530/2023 (XII-A)
(IA No. 217576/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25518/2023 (XII-A)
(IA No. 210487/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25524/2023 (XII-A)
(IA No. 212686/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25520/2023 (XII-A)
(IA No. 211150/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25522/2023 (XII-A)
(IA No. 207980/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25521/2023 (XII-A)
(IA No. 212143/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25519/2023 (XII-A)
(IA No. 211412/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25525/2023 (XII-A)
(IA No. 216231/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 27097/2023 (XII-A)
(IA No. 216031/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 25532/2023 (XII-A)
[IA No. 213630/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Aishwarya Bhati, A.S.G.
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Mr. Kumar Abhishek, Adv.
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Mr. Rajiv Kumar Choudhry , AOR

For Respondent(s) Mr. Yelamanchili Shiva Santosh Kumar, Adv.
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Mr. Krishna Dev Jagarlamudi, AOR
Mr. Vishnukanth Mundada, Adv.
Mr. Shresth Mukharya, Adv.
Ms. Jagriti Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At request of learned counsel for the respondents, list
the matters after four weeks.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR